

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 714 of 1996

Allahabad this the 06th day of May, 2002

Hon'ble Mr. C.S. Chadha, Member (A)
Hon'ble Mr.A.K. Bhatnagar, Member (J)

Ganesh Singh S/o Ram Chandra Singh Yadav, R/o
Village and Post Office-Surhi, District Ballia.

Applicant

By Advocate Shri Dinesh Rai
Shri Dhananjay Rai

Versus

1. Union of India through Secretary Post and Telegraph Department, New Delhi.
2. Assistant Superintendent, Post Office Rasra Sub Region Rasra, District Ballia.
3. Akhilesh Singh S/o Sri Ram Singh, Vill.& P.O. Chitbaragaon, Distt.Ballia.

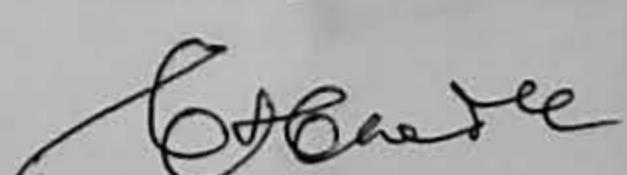
Respondents

By Advocate Shri Amit Sthalekar

O R D E R (Oral)

By Hon'ble Mr.C.S. Chadha, Member (A)

The applicant has filed this O.A. on the ground that five names were called from the Employment Exchange, Ballia for the post of Extra Departmental Packer, Phephna, Ballia, but the names of all the five were not considered and by a fresh notification names were again invited for the said post. The main complaint of the applicant is that the rejection of all the five



:: 2 ::

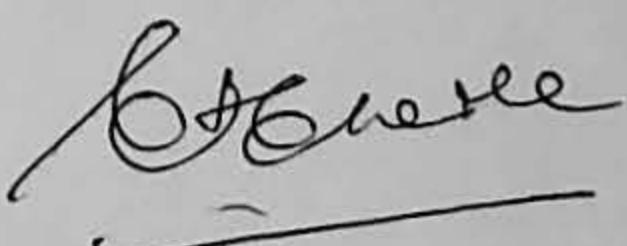
names and calling the fresh five names was illegal and therefore should be set aside.

2. Learned counsel for the respondents states that all the five persons whose names were sponsored by the Employment Exchange did not submit their applications in full with all the required particulars. In fact they have made a specific allegation that the applicant did not submit proof of residence and his independent source of income. In the absence of these particulars, his name can also not be considered. In view of all the five candidates not submitting the required particulars the respondents had no option but to call names afresh. Learned counsel for the respondents also states that ^{or} ~~after~~ the fresh notification ^{he was} issued, the applicant ^{again} applied for the said job and therefore has no reason to complain.

3. Counsel for the applicant states that he applied in view of Courts' order that he may also apply if fresh notification is issued. Since ^{of issuing a fresh notification} the entire process ^{has been approved by the Tribunal} itself, making an objection at this juncture is not tenable.

4. In view of the above circumstances, we find that the respondents have not erred in any

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B. G. Venkateswaran

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manner by calling fresh names and therefore O.A.
has no merit and O.A. is rejected accordingly.
No order as to costs.

Ar

Member (J)

G. Charles

Member (A)

/M.M./